

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 15/RP/2020

in

Petition No. 281/GT/2018

Coram:

Shri P.K. Pujari, Chairperson

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Date of Order: 9th July, 2020

In the matter of:

Review of Commission's order dated 5.2.2020 in Petition No.281/GT/2018 regarding revision of tariff of Sewa-II Power Station (120 MW) after truing-up of the capital expenditure incurred for the period from 29.6.2010 to 31.3.2014.

And

In matter of

NHPC Limited
NHPC Office Complex,
Sector-33, Faridabad
Haryana - 121 003

..... Petitioner

Vs

1. Punjab State Power Corporation Limited
The Mall, Near Kali Badi Mandir,
Patiala-147001

2. (a) Dakshin Haryana Bijili Vitaran Nigam Ltd.
(b) Uttar Haryana Bijili Vitaran Nigam Ltd
Shakti Bhawan, Sector-6, Panchkula-134109

3. Uttar Pradesh Power Corporation Limited
Shakti Bhawan, 14-Ashok Marg,
Lucknow-226001

4. Engineering Department
Union Territory of Chandigarh, Sector-9 D,
Chandigarh-160009



5. BSES Rajdhani Power Limited
BSES Bhawan, Nehru Place,
New Delhi-110019

6. BSES Yamuna Power Limited
Shakti Kiran Building, Karkadooma,
Delhi-110072

7. Tata Power Delhi Distribution Limited
Grid Sub-station Building,
Hudson Lines, Kingsway Camp,
Delhi-110009

8. Uttaranchal Power Corporation Limited
Urja Bhawan, Kanwali Road,
Dehradun - 248 001

9. Jaipur Vidyut Vitaran Nigam Limited
Vidyut Bhawan, Janpath, Jyoti Nagar,
Jaipur-302005

10. Ajmer Vidyut Vitaran Nigam Limited
Old Power House, Hatthi Bhatta, Jaipur Road,
Ajmer - 305 001

11. Jodhpur Vidyut Vitaran Nigam Limited
New Power House, Industrial Area,
Jodhpur - 342 003

12. Power Development Department
New Secretariat
Jammu -180001

..... Respondents

Parties Present:

Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri M. G. Gokhale, NHPC

INTERIM ORDER

The Petitioner NHPC has filed this review petition against the Commission's order dated 5.2.2020 in Petition No. 281/GT/2018 whereby the tariff of Sewa-II Hydroelectric Project (120 MW) (hereinafter referred as 'the generating station') for the period from 29.6.2010 to 31.3.2014 was revised, after truing-up exercise in terms



of Regulation 6(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order dated 5.2.2020, the Petitioner has filed this review petition on the ground that there is error apparent on the face of the record on the following issues:

- (a) To allow reversal of liability of Rs 355.37 crores as additional capitalization for items kept in deletion under claim category in 2013-14;*
- (b) To allow revised ceiling limit of additional capital expenditure to Rs 8500.63 lakh for the works/assets within the original scope of work of the project, after COD of the generating station;*
- (c) To allow net claim of Rs 35.39 lakhs on account of revised interest on loan for the period 24.07.2010 to 31.03.2011 in tariff petition no. 281/GT/2018 considering annualized weighted average rate of interest of 8.83% instead of 8.76%;*
- (d) To allow revised O&M expenses for individual units for the period 29.06.2010 to 01.07.2010 and 02.07.2010 to 23.07.2010 (between COD of units) in tariff petition no. 281/GT/2018 considering apportioned capital cost as on cut-off date (31.03.2013) for individual units;*
- (e) To revise the AFC for the period 29.06.2010 to 31.03.2011 based on revised interest on loan and revised O&M expenses and to revise AFC for the period 2013-14 based on revised capital cost; and*
- (f) To revise the NAPAF for the period 2010-14 to 80% in line with the decision of Hon'ble Commission at para-61 of the order dated 06.09.2010 in Petition No. 57/2010.*

3. The Commission heard the learned counsel for the Petitioner on 'admission' through Video Conferencing on 25.6.2020. Review Petition is admitted on the issues raised in paragraph 2 above. The Commission directed to issue notice to the Respondents.

4. The Petitioner is directed to serve the copy of the Review Petition along with this order on the Respondents by 14.7.2020. The Respondents shall file their replies



on or before 21.7.2020, with advance copy to the Petitioner, who shall file its rejoinder, if any, by 31.7.2020. The parties shall ensure the completion of pleadings within the due date mentioned above.

5. Matter shall be listed for hearing in due course for which separate notice will be issue to the parties.

**Sd/
(Arun Goyal)
Member**

**Sd/
(I.S. Jha)
Member**

**Sd/
(P.K. Pujari)
Chairperson**

